

National Company Law Tribunal

Allahabad Bench

CP NO. 140/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2017

NAME OF THE COMPANY: M/s Assec (India) Ltd vs. M/s Shashi Oils and
SECTION OF THE COMPANIES ACT/I & B CODE: 7 of I & B Code of 2016 ^{Fate Pvt Ltd,}

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	ABHISHEK ANAND	ADVOCATE	PETITIONER	Abhishek
<u>2.</u>	Amit Verma	Advocate	Defender	Amit

C.P No. 140/ALD/2017

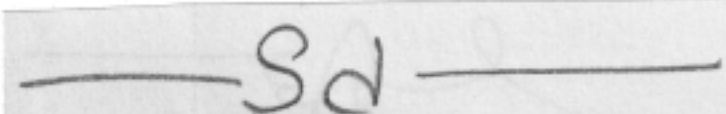
Shri Abhishek Anand for the petitioner. Shri Amit Verma for the Corporate Debtor Company. Objection to the present I & B petition is not filed till date. The petitioner counsel submits that, he proposed for filing a preliminary objection on maintainability of the present I & B petition, and thereafter only he would like to file formal objection to the main petition. Such contention is not acceptable to.

The Corporate Debtor is granted a final opportunity with a cost of Rs 10000/- to file its comprehensive reply /objection including on the maintainability of the petition within Ten working days. The cost shall be paid to the petitioner.

The matter be listed on 18th December, 2017.

Date: 28/11/2017

Typed by
Jyoti
(Stenographer)


H.P. Chaturvedi,
Member(Judicial)